

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

OA-2754/2018

New Delhi, this the 25th day of July, 2018

**Hon'ble Sh. V. Ajay Kumar, Member(J)
Hon'ble Sh. A.K. Bishnoi, Member(A)**

Sudesh Anand,
W/o late Sh. S.C. Anand,
R/o B-102, Lovely Home Apartment, Sector-V,
P.No. V, Dwarka N.D. 75.
Aged about 61 years, group 'B'
Presently working as Vice Principal. Applicant

(Through Sh. Ajesh Luthra)

Versus

1. Govt. of NCT of Delhi,
Through its Chief Secretary,
Secretariat, IP Estate,
New Delhi-110002.
2. The Director of Education,
Directorate of Education,
Govt. of NCT of Delhi,
Old Secretariat Building,
Civil Lines, Delhi-110054.
3. The Deputy Director (Education),
Through its Deputy Director
C4, Block C, Vasant Vihar,
New Delhi-110057, Dist. Sough West-A, Zone-20.
4. Regional Director of Education,
Through its Regional Director
C4, Block C, Vasant Vihar, New Delhi-110057.
5. Govt. Girls Senior Secondary School No. 2,
(School Code No. 1720021)
Through its Principal, D-Block,
Janakpuri, New Delhi-110058.
6. Sarvodaya Kanya Vidyalaya,
Through its Principal,
Dwarka, Sector-!, Pkt-7, SKV-1821030

(through Ms. Harvinder Oberoi)

ORDER(ORAL)**Hon'ble Sh. V. Ajay Kumar, Member(J)**

Heard learned counsel for the applicant, Sh. Ajesh Luthra and Ms. Harvinder Oberoi, for the respondents on receipt of advance notice.

2. The applicant working under respondent no. 6 has filed this OA seeking the following reliefs:

"(a) Direct the respondents to release the salary of the applicant for the period of 01/05/2017 to 25/08/2017 and if need be,

(b) Direct the respondents to make necessary rectification/indication/mention in re-employment order dated 09/06/2017 qua the start date of its re-employment i.e. 01/05/2017 (immediately after the period of retirement) and

(c) Award interest @15% p.a. thereof.

(d) award costs of the proceedings; and.

(e) pass any other order/direction which this Hon'ble Tribunal deem fit and proper in favour of the applicant and against the respondent in the facts and circumstances of the case"

3. It is submitted that the applicant made number of representations and the same were under consideration since long time as evidenced vide Annexure A-6 dated 13.09.2017. However, no orders have been passed thereon till date.

4. In the circumstances, the instant OA is disposed of at the admission stage itself, without going into the merits of the case by directing the respondents to consider the representation of the applicant and to pass appropriate reasoned and speaking orders thereon within ninety days from the date of receipt of a certified copy of this order, in accordance with law. No costs.

Let a copy of the OA, be enclosed to this order.

(A.K. Bishnoi)
Member(A)

(V. Ajay Kumar)
Member(J)

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